



Mr. Vikas Singh (Sr.)  
President

Mr. Pradeep Kumar Rai (Sr.)  
Vice President

Mr. Ardhendumauli Kumar Prasad  
Hony. Secretary

Mr. Rahul Kaushik  
Joint Secretary

Mr. Meenesh Kumar Dubey  
Treasurer

Dr. Ritu Bhardwaj  
Joint Treasurer

#### SENIOR EXECUTIVE MEMBERS

Mr. V. Shekhar (Sr.)

Ms. Mahalakshmi Pavani (Sr.)

Mr. Arijit Prasad (Sr.)

Mr. Brijender Chahar (Sr.)

Ms. Sonia Mathur (Sr.)

Mr. Vikas Pahwa (Sr.)

#### EXECUTIVE MEMBERS

Mr. Anupam Mishra

Ms. Nina Gupta

Ms. K.V. Bharathi Upadhyaya

Mr. Mukesh Kumar Singh

Ms. Sasmita Tripathy

Mr. Prashant Singh

Ms. Purna Kumari

Ms. Seema Patnaha

Ms. Nandani Gupta

12.05.2021

### CIRCULAR

#### SCBA COVID -19 GRANT SCHEME, 2021

*Respected Members,*

Due to rise in Covid cases, many members of the bar are being affected and that the expenses on medicine and hospitalisation are straining the members financially. In this light, the Executive Committee has resolved to grant ex-gratia amount to its members under SCBA Covid-19 Grant Scheme, 2021 with certain modalities:

1. That any member who has been diagnosed to be afflicted with Corona virus and provides the certification from any recognised Testing Lab/ Hospital/ Mohalla Clinic/ Government Authority shall be eligible for one time grant of Rs. 25,000/-.
2. Any member who has been hospitalised for upto 7 days on account of Covid shall be eligible for a further sum of Rs. 25,000/- in addition to the grant amount mentioned under Clause 1.
3. Any member who has been hospitalised between 8 – 14 days on account of Covid shall be eligible for a further sum of Rs. 50,000/- in addition to the grant amount mentioned under Clause 1.



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4. Any member who has been hospitalised for more than 15 – 21 days on account of Covid shall be eligible for a further sum of Rs. 75,000/- in addition to the grant amount mentioned under Clause 1.
5. Any member who has been hospitalised for more than 21 days on account of Covid shall be eligible for a further sum of Rs. 1,00,000/- in addition to the grant amount mentioned under Clause 1.
6. The benefits under the Scheme shall be extended only to members whose average taxable income for the Financial Years 2016 – 17, 2017 – 18 or 2018 – 19 is less than Rs. 10,00,000/-. In case of non-availability of the said information, self-declaration to the aforesaid effect will be considered as a valid proof. However, the member shall be obligated to furnish the details as required herein at the earliest and latest by 31.12.2021.
7. Members availing the benefits under Category 1 – 5 will in addition to the condition mentioned in Clause 6 shall also have to produce 10 (ten) appearances between 2016 – 2021 in any of the calendar years or cumulative Fifteen (15) appearances in any 2 years between 2016 – 2021. However, in case the name of the member appears even once in the voter list between 2016 – 2020 are



# SUPREME COURT BAR ASSOCIATION (Regd.)

SUPREME COURT OF INDIA, TILAK MARG, NEW DELHI-110001 (INDIA)

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exempted from providing the appearances as mentioned hereinabove.

8. Every payment so made shall be after due scrutiny and confirmation by the Finance Sub-Committee of SCBA and the decision of the Finance Sub Committee shall be final unless decided contrary by the Executive Committee on a written recommendation of the Chairman of the Finance Sub Committee.

9. The scheme shall be available for members who have been afflicted with the virus on or after 01.03.2021.

10. It would be open to the EC to amend, alter, change or bring to an end the present scheme subject to availability of funds with the SCBA or change in the circumstances including but not limited to eradication of Covid from the Country.

Eligible Members are requested to send their application as per the format attached herein on:

**[scbacovidgrant2021@gmail.com](mailto:scbacovidgrant2021@gmail.com)**

The Executive Committee prays for the safety and good health of its members and requests everyone to follow Covid Protocols.

**Ardhendumauli Kumar Prasad**  
Hony. Secretary  
9818612800

**APPLICATION FORM**  
**SCBA COVID-19 GRANT SCHEME, 2021**

**1. PERSONAL PARTICULARS**

- i. Name:
- ii. SCBA Membership Number:
- iii. Phone No & Email:
- iv. SCBA Subscription paid up to 2019: YES/ NO
- v. Whether Voter even once between 2016 – 2020: YES/ NO
- vi. Permanent Account Number:
- vii. Name of the Account Holder as per bank records:
- viii. Bank Name:
- ix. Bank Branch Address:
- x. Account Number:
- xi. IFSC Code:
- xii. Proof of Covid:  
(Attach Report from recognised Testing Lab/ Hospital/ Mohalla Clinic/ Government Authority)
- xiii. If Hospitalised, Relevant Hospital Documents:
- xiv. Income Tax Return Showing average Income of less than 10 Lakhs between Assessment Years 2016 – 2017, 2017 – 2018 & 2018 – 2019: [Attach ITR]
- xv. Copies of orders showing Ten (10) appearances in the Hon'ble Supreme Court of India in any calendar year between 2016 – 2021 or Fifteen (15) Appearances in any 2 years between 2016 – 2021 (Not applicable for members whose name has appeared in the voter list even once between 2016 – 2020)

**[SIGNATURE OF THE APPLICANT]**

**DECLARATION**

I solemnly verify and affirm that the contents of this application are true to best of my knowledge and nothing stated herein is false. In case any particular is found to be incorrect, I undertake to refund to SCBA the grant provided to me. I further agree that in case of a false statement is found in this application form, I will also be liable for any disciplinary proceedings under the SCBA Rules including removal from the rolls.

**[SIGNATURE OF THE APPLICANT]**

Date:

Place: